Written Answers

(c) Generally, Yes.

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- (d) As on 1st May 1977, a total sum of Rs. 8,12,721.47 was in arrears from 242 occupants.
- (e) Where rents are outstanding action is taken to recover the dues expeditiously by taking up the matter at appropriate level. Where it is not possible to recover this rent in the normal course, action is taken under the Public Premises (Eviction of Unauthorised occupants), Act 1971.

IMPLEMENTATION OF URBAN LAND (CEILING AND REGULATION) ACT, 1976

173. SHRI BHOLA PRASAD:

SHRI BHUPESH GUPTA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the answer to starred Question 32 given in the Rajya Sabha on the 11th August, 1976 and state the names of the remaining States which have since implemented the provisions of the Urban Land (Ceiling and Regulation) Act, 1976?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Madhya Pradesh adopted the Urban Land (Ceiling and Regulation) Act, 1976 on the 9th September. 1976.

HINDUSTAN COOPERATIVE HOUSE BUILDING SOCIETY LTD.. FAIZ ROAD, NEW DELHI

- 174. SHRI BHOLA PRASAD : Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state :
- (a) whether it is a fact that Government have appointed an administrator to look into the affairs of the Hindustan Coopera tive House Building Society Ltd., Faiz Road, New Delhi;
 - $(b) \quad \text{if so. what are the details in this regard;} \\$
- (c) whether Government are aware that some members of the Society who had made payment in full, have not been allot-ed any plots so far; and

(d) if so, what steps Government propose to take in the matter?

to Ouestions

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHA BILITATION (SHRI SIKANDAR BAKHT) : (a) and (b) Yes, Sir. An Ad ministrator has been appointed as a result of the supersession of the Managing Com mittee of the Society in accordance with the provisions of the Delhi Societies Act, 1972. The Managing Com mittee was superseded because of its per sistent default and negligence in perform ance of its duties imposed upon it under the same Act.

- (c) Plots have not been allotted as yet, and full payment for development has not been made by the members so far.
 - (d) Administrator is taking action.

DEMANDS OF UNIVERSITY AND COLLEGE EMPLOYEES' UNION

- 175. SHRI LAKSHMANA MAHAPATRO: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- . (a) whether it is a fact that some members of the Delhi University and College Karmachari Union have resorted to strike to press their demands including the reinstatement of the employees victimised during emergency;
- (b) what is the number of employees suspended or dismissed during emergency;
 - (c) what are their other demands; and
- (d) what steps are being taken to meet the demands of the Union?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (d) Some members of the Delhi University and College Karmachari Union were on hunger strike from May 15 to 27, 1977 in support of their Charter of demands which inter alia included a demand for review of the cases of the 59 University and College employees alleged to have been victimised during the 'Emergency''. The other demands related to the applicability of the Industrial Disputes Act to the

University and the College employees, representation of karamcharis on the Executive Council and other Bodies of the University as well as the Governing Bodies of Colleges, introduction of Selection Grades, confirmation of employees, provision of residential accommodation, medical and educational facilities, etc.

An agreement having been reached between the University and the Union, the latter withdrew the strike on May 27, 1977.

FAIR PRICE SHOPS IN RURAL AREAS

176. DR. Z. A. AHMAD:

SHRI BIR CHANDRA DEB BUR-MAN :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

- (a) the number of fair price shops in each State for distribution of foodgrains in rural areas; and
- (b) whether Government have received any complaints to the effect that fair price shops in the rural areas hardly function and that the quantum of ration available is not adequate to meet the demands; if so, what are the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) A statement showing the total number of fair price shops/ ration shops and the number of such shops functioning in the rural areas of each state for distribution of foodgrains is attached.

to Questions

(b) In view of the sizeable buffer-stock available with the Government, the demands of the State Governments for allotment of wheat and milo from the Central Pool are being met in full. In fact the State Governments have been even authorised to place indents directly on the Food Corporation of India for issue of wheat and milo in anticipation of formal authorisation from the Govt. of India. The allocation of rice from the Central Pool to the deficit States has also been liberalised.

The internal distribution of foodgrains within a State is the responsibility of the State Govt. concerned. By and large, the fair price shops are functioning satisfactorily in the rural areas and any complaint received regarding inadequate quantum of foodgrains ration is taken up with the State Government concerned for remedial action.

STATEMENT

State/Union Territory										Total number of fair-price/ ration shops functioning in the State		Number of fair price shops functioning in rural areas
1.	Andhra Prad	esh		•	•	•			•	•	· 20,238	16,175
2.	Assam ·	•		٠	•	•	•		•	•	16,484	13,964
3.	Bihar ·	•	•	٠	•	•	•	•	•	٠	27,687	22,272
4.	Gujarat	•	•	•	•	٠	•	•	•		9,387	6,895
5.	Haryana	•	٠	•	•	•	•	•	•	•	4,418	3,569
6.	Himachal Pr	adesi	h	•	•	•	•	•	•	•	2,659	2,456
7.	Jammu & Ka	shm	ir	•	•	•	٠	•	•	٠	1,082	639
8.	Karnataka		٠	٠	•	٠	•	•	•	٠	15,440	12,093
9.	Kerala			•	•	•	•	•	4	٠	11,775	9,246
10.	Madhya Prac	desh		•	•	•	•	•	•	•	15,295	11,540
11.	Maharashtra		•	٠	•	•	•	•	•	•	29,066	25,753
12.	Manipur			٠	•	•	•	•	•	•	424	400-
13.	Meghalaya		•	٠	•	•	•	•	•	•	1,375	1,136
14.	Nagaland			•	•	٠	•	•	•	•	47	17
15.	Orissa		٠	•	•	•	•	•	•	•	10,623	7,201